

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.72/Chd/Hry/2017

In the matter of:

| | |
|-------------------------|----------------------------------|
| Bank of India | ...Petitioner/Financial Creditor |
| Vs. | |
| Vegan Colloids Limited. | ...Respondent /Corporate Debtor |

Present: Ms.Divya Sharma, Advocate for Mr.Sanjay Bhatt, Advocate
for the Petitioner.
Mr.Gaurav Mankotia, Advocate for the Respondent.

Arguing counsel for the petitioner is not available due to some personal difficulty. Learned counsel for respondent still seeks time to file Power of Attorney and Board resolution and permitted one last opportunity to do the needful.

The matter be listed now for arguments on 13.11.2017. Reply, if any, be filed at least 3 days before the date fixed. It is made clear that no request for further adjournments shall be entertained.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

October 26, 2017
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